

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Office of the Registrar General)

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**CIRCULAR**

**No.: 23/GS**

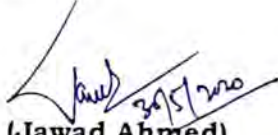
**Dated: 30-05-2020**

**Re: Direction to the High Court Registry.**

In addition to the directions/instructions contained in Circular No. 18 dated 28.05.2020 issued by the High Court of Jammu and Kashmir, Hon'ble Chief Justice has been pleased to issue the following directions/instructions to the Registry of the High Court:

- i. The Registrar Judicial of both wings of the High Court are directed to ensure compliance of all the instructions contained in Circular No. 18 dated 28.05.2020 before permitting any entry into the Court complexes and compliance report in this regard shall be forwarded to the Office of the Registrar General.
- ii. The list of urgent cases to be taken up for hearing shall be uploaded on the website of the High Court on the previous day of the hearing by 4.30 p.m.
- iii. Only those Advocates/litigants appearing in person whose cases are listed in the urgent list on a particular day, shall be permitted entry at the outer gate in the Court premises.

**By Order**

  
(Jawad Ahmed)  
Registrar General (Officiating)